

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "B" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA. No. 474/JP/2016  
निर्धारण वर्ष / Assessment Years : 2007-08

The ACIT, Central Circle, Ajmer.	बनाम Vs.	Smt. Sudarshna Somani H. No. 26/84, Near Jangid Dharmshala, Madanganj- Kishangarh.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: BGUPS 7674 F		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

राजस्व की ओर से / Revenue by : Smt Runi Pal (ACIT)  
निर्धारिती की ओर से / Assessee by : Shri Nikhilesh Kataria (C.A.)

सुनवाई की तारीख / Date of Hearing : 16/06/2021  
उदघोषणा की तारीख / Date of Pronouncement : 21/06/2021

आदेश / ORDER

PER: VIKRAM SINGH YADAV, A.M.

This is an appeal filed by the Revenue against the order of Id. CIT(A)-2, Udaipur dated 22.02.2016 for the assessment years 2007-08.

2. We have heard both the parties and considered the relevant material on record. The Id. DR submitted that the tax effect in this appeal is not exceeding the monetary limit as revised by the CBDT vide Circular dated 08.08.2019 for the purpose of filing of appeal by the department before the Income Tax Appellate Tribunal and the department, therefore, wishes to withdraw this appeal. A report issued

by ITO, Ward-1, Kishangarh dated 12.04.2021 was also placed on record by Id. DR. The CBDT Circular No. 17 of 2019 dated 08.08.2019 reads as under:-

*Further Enhancement of Monetary limits for filing of appeals by the Department before Income Tax Appellate Tribunal, High Courts and SLPs/appeals before Supreme Court - Amendment to Circular 3 of 2018 - Measures for reducing litigation.*

*Circular No. 3/2018 dated 11th July 2018 has been replaced by Circular No. 17/2019 dated 8th August 2019 to enhance Monetary limits for filing of appeals by the Department before Income Tax Appellate Tribunal, High Courts and SLPs/appeals before Supreme Court for reducing litigation.*

<i>Appeals/SLPs in Income-tax matters</i>	<i>Monetary Limit (Rs.) (previous limit)</i>	<i>Monetary Limit (Rs.) (Revised Limit)</i>
<i>Before Appellate Tribunal</i>	<i>20,00,000</i>	<i>50,00,000</i>
<i>Before High Court</i>	<i>50,00,000</i>	<i>1,00,00,000</i>
<i>Before Supreme Court</i>	<i>1,00,00,000</i>	<i>2,00,00,000</i>

- The Assessing Officer shall calculate the tax effect separately for every assessment year in respect of the disputed issues in the case of every assessee. If, in the case of an assessee, the disputed issues arise in more than one assessment year, appeal can be filed in respect of such assessment year or years in which the tax effect in respect of the disputed issues exceeds the monetary limit. No appeal shall be filed in respect of an assessment year or years in which the tax effect is less than the monetary limit.*
- Further, even in the case of composite order of any High Court or appellate authority which involves more than one assessment year and common issues in more than one assessment year, no*

*appeal shall be filed in respect of an assessment year or years in which the tax effect is less than the monetary limit.*

- *In case where a composite order/ judgment involves more than one assessee, each assessee shall be dealt with separately."*

Accordingly, the appeal of the department is not maintainable as monetary limit involved is less than/not exceeding Rs. 50,00,000/- and the matter not covered by any exceptions so specified.

In the result, appeal of the Department is dismissed as withdrawn.

Order pronounced in the open Court on 21/06/2021.

Sd/-

( संदीप गोसाई )

(Sandeep Gosain)

न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 21/06/2021.

\*Santosh

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- ACIT, Central Circle, Ajmer.
2. प्रत्यर्थी / The Respondent- Smt. Sudarshna Somani, Kishangarh.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File { ITA No. 474/JP/2016 }

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar